

27

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

DA No.188/91.

Dt. of Decision:11-3-1991.

1. Smt. E. Kalavathi
2. T. Anil Kumar

...Applicant

Vs.

1. District Employment Officer,
District Employment Exchange,
Warangal.
2. Regional Dy. Director of Census
Operations, Municipal Guest
House, Hanamkonda, Warangal.
3. Director of Census Operations,
Somajiguda, Hyderabad.

...Respondents

— — —

Counsel for the Applicant : Shri G. Vidyasagar

Counsel for the Respondents : Shri Naram Bhaskar Rao,
Addl. CGSC

— — —
CORAM:

THE HON'BLE SHRI B.N. JAYASIMHA : VICE-CHAIRMAN

THE HON'BLE SHRI D. SURYA RAO : MEMBER (JUDICIAL)

(Order of the division bench delivered by
Hon'ble Shri D. Surya Rao, Member (J)).

— — —

The applicants herein are aggrieved by the action
of the 1st Respondent in not sponsoring their names for
temporary appointment for the vacancies of Tabulator,
Checker and Supervisor in the office of the 2nd respon-
dent. It is alleged that the 1st applicant has registered
on 20-9-88
on 28-11-1990 and the 2nd applicant registered with the District
employment exchange, Warangal. The 2nd respondent had
~~notified for~~ ^{No first respondent registered} notified for sponsoring candidates for the post of Tabulator,
Checker and Supervisor. Applicants allege that two persons


contd...2.

To

1. The District Employment Officer,
District Employment Exchange, Warangal.
2. The Regional Dy. Director of Census Operations,
Municipal Guest House, Hanamkonda, Warangal.
3. The Director of Census Operations, Somajiguda, Hyderabad.
4. One ~~copy~~ copy to Mr.G.Vidyasagar, Advocate
Race Course Road, Old Malakpet, Hyderabad.
5. One copy to Mr.N.Bhaskar Rao, Addl.CGSC. CAT.Hyd.Bench.
6. One spare copy.

P33/97
pvm

28

juniors to the applicants (i.e. persons who were registered
viz Savitri Sreedhar and Ramesh Kumar &
subsequent to the applicants), were sponsored by the 1st
Respondent. Despite oral requests made by the applicants,
the 1st Respondent declined to sponsor the names of the
applicants. It is this action of the 1st respondent in
~~while sponsoring persons junior to them that is grossly~~
not sponsoring their names of the applicants, is illegal,
arbitrary and offend~~s~~ article 14 and 16 of the Constitu-
~~and the applicants~~
tion of India. Therefore seeks a direction to declare the
action of the 1st Respondent for not sponsoring the names
of the applicants for the post of Tabulator, Checker and
Supervisor under the 2nd Respondent as illegal and also
to issue a consequent direction to the 2nd respondent to
consider the names of the applicants for selection and
appointment to the post of Tabulator, Checker and Super-
visor.

2. We have heard Shri G. Vidya Sagar, learned counsel for
the applicant and Shri Naram Bhaskar Rao, learned standing
counsel for the Respondents 2 and 3 and Shri D. Panduranga
Reddy, learned special counsel for the State Government.
On a consideration of these facts we direct the 1st respon-
dent to sponsor the names of the applicants, if the persons
who have registered subsequent to the date of registration
of the applicants have been sponsored by him and if the appli-
cants ful- fill the qualifications prescribed by the 2nd
Respondent. Accordingly application is disposed-of with
these directions. No order as to costs.

B.N.Jayasimha
(B.N.JAYASIMHA)
Vice-Chairman

D.Surya Rao
(D.SURYA RAO)
Member (J)

3
Xero⁹ ORG
CHECKED BY

APPROVED BY

TYPED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. B.N. JAYASIMHA : V.C.
AND

THE HON'BLE MR. D. SURYA RAO : M(J)
AND

THE HON'BLE MR. J. NARASIMHA MURTY : M(J)
AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

Dated: 11 - 3 - 1991.

ORDER JUDGMENT:

M.A./R.A. /C.A. NO.

in

T.A. No.

W.P. No.

O.A. No. 188/91

Admitted and Interim directions
issued.

Allowed

Disposed of with direction

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected.

No order as to costs

Central Administrative Tribunal

DESPATCH

2. MAR 1991

HYDERABAD BENCH.